

THE REPRESENTATION OF THE PEOPLE (AMENDMENT)
ACT, 1985

No. 9 OF 1985

[16th February, 1985.]

An Act further to amend the Representation of the People Act, 1951.

BE it enacted by Parliament in the Thirty-fifth Year of the Republic of India as follows:—

Short
title and
commen-
cement.

1. (1) This Act may be called the Representation of the People (Amendment) Act, 1985.

(2) It shall be deemed to have come into force on the 20th day of November, 1984.

Insertion
of new
section
73A.

2. In the Representation of the People Act, 1951 (hereinafter referred to as the principal Act), after section 73, the following section shall be inserted, namely:—

Special
provision
as to
certain
elections.

“73A. Notwithstanding anything contained in section 73 or in any other provision of this Act, with respect to the general election for the purpose of constituting a new House of the People upon the expiry of the term of the House of the People in existence on the commencement of the Representation of the People (Amendment) Act, 1985,—

(a) the notification under section 73 may be issued without taking into account the Parliamentary constituencies in the State of Assam and the Parliamentary constituencies in the State of Punjab; and

(b) the Election Commission may take the steps in relation to elections from the Parliamentary constituencies in the State of Assam and the Parliamentary constituencies in the State of Punjab separately and in such manner and on such dates as it may deem appropriate.”

Repeal and
saving.

3. (1) The Representation of the People (Amendment) Ordinance, 1984, is hereby repealed. 15 of 1984.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.